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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 183/94.

Dt. of Decision : 22.6.94.

M. Vijaya Kumari

.. Applicant

vs

1. Post Master General,  
Hyderabad.

2. Supdt. of Post Offices,  
Warangal Division,  
Warangal.

.. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. N.V. Raghava Reddy,  
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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aspl

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OA 183/94.

Dt. of Order: 22-6-94.

(ORDERS PASSED BY HON'BLE SHRI A.B.GORTHI,  
MEMBER (A). ).

\* \* \*

*Ans*  
Learned counsel for the Respondents, drawn  
our attention to the para-4 of the counter affidavit, last  
sentence, wherein it is stated that the representation of  
the applicant for compassionate appointment in a Group-D  
post was forwarded to the Chief Post Master General, A.P.  
Circle, Hyderabad on 22-4-94 and that it will be considered  
by the Circle Selection Committee. In this regard we would  
like to make it clear that the Chief Post Master General and  
the Circle Selection Committee may proceed to consider the  
representation of the applicant fairly and sympathetically  
keeping in view the extant instructions, notwithstanding  
the pendency of the O.A. in the Tribunal. This maybe done  
by the Respondents within six weeks from the date of  
communication of this orders.

2. Post this case for orders on 10-8-94.

T. C. R.  
(T.CHANDRASEKHAR REDDY)  
Member (J)

*Ans 25*  
(A.B.GORTHI)  
Member (A)

Dt. 22nd June, 1994.  
Dictated in Open Court.

*Ans 25*  
Dy. Registrar (Jnd.)

av1/

contd--3)

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O.A. 183/94  
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKAR REDDY  
MEMBER(SUDL)

AND

THE HON'BLE MR.R.BANGARJAN : MEMBER(A)

Dated: 22/6/1994.

ORDER/JUDGMENT: ✓

M.A./R.A./C.A. NO.

in

O.A.No.

183/94

T.A.No.

(W.P.)

Admitted and Interim Directions  
Issued.

Allowed

POST on 15/8/94.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm



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